



2026:AHC:41394-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3574 of 2026

Smt Geeta

.....Petitioner(s)

Versus

State Of Up And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Brijesh Pratap Mishra, Gaurav Chauhan
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.
2. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge-sheet has also been submitted against the petitioner on 11.11.2023, cognizance has been taken by the learned Magistrate on 5.6.2025 and the charge has also been framed on 20.11.2025, as such, this writ petition has been rendered infructuous.
3. Learned counsel for the petitioner could not dispute the aforesaid facts but states that he does not want to press this writ petition and seeks to withdraw it.
4. In view of the above, this writ petition is dismissed as withdrawn.

February 24, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)